

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-120/2003/ 706 /A

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Barnali Mahanta,  
Member, Motor Accident Claims Tribunal,  
Goalpara.

Dated Guwahati the <sup>th</sup> 17<sup>th</sup> January, 2025.

Sub: **Casual Leave.**

Ref:- Your letter No.MACT/GLP/2025/83, dtd. 29.01.2025.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 01.02.2025, along with station leave permission from the evening of 30.01.2025 till the morning of 04.02.2025.** The District and Sessions Judge, Goalpara, and in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo No.HC.VII-120/2003/ 707 - 708 /A, dated , 17-02-2025  
Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Project Manager, Gauhati High Court, Guwahati.

**JT. REGISTRAR (VIGILANCE)**